

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 164
(IB)-1079(PB)/2020

IN THE MATTER OF:

Dalmia Family Office Trust

.... Petitioner

v.

Almond Infrabuild Pvt. Ltd.

.... respondent

Order under Section 7 of IBC

Order delivered on 05.04.2021

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr Ajay Bhargava, Ms Wamika Trehan and Ms Raddhika Khanna, Advocates

For the respondent

Mr. Kartik Nayar and Sarthak Malhotra, Advs.

ORDER

Learned counsel for the corporate debtor states that they have filed an application under Section 8 of Arbitration and Conciliation Act which is not listed. Learned counsel for the applicant states that after filing the present application the corporate debtor has invoked the arbitration for the same amount.

Rejoinder, if any, be filed within a week.

List on 31.05.2021.

- sd -

(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)

- sd -

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)